

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2671  
TO BE ANSWERED ON 16.03.2026

**IMMOVABLE WAQF PROPERTIES IN THE COUNTRY**

2671. PROF. MANOJ KUMAR JHA:

Will the Minister of MINORITY AFFAIRS be please to state:-

- (a) the total number of registered immovable Waqf properties in the country based on the latest available data;
- (b) the percentage of these properties that are reported as encroached, under litigation, or of unknown status;
- (c) the State-wise breakup of Waqf properties by category— mosques, graveyards, agricultural land, shops and other uses;
- (d) the total estimated value of Waqf properties in the country; and
- (e) the data on the number of waqf properties that have been demolished by State authorities during the last five years, State-wise?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) to (d): The Ministry of Minority Affairs developed and launched the statutory Portal i.e. UMEED Central Portal-2025 on 06.06.2025 in accordance with the provisions of Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, for uploading details of existing waqf and properties dedicated to the waqf, registration of new waqf, and for facilitating the overall management and governance of waqf. The Act mandates that details of all existing waqf and waqf-dedicated properties registered prior to the commencement of the Act shall be uploaded on the Portal within a period of six months.

As on 11.03.2026, details of 6,39,807 waqf properties have been initiated for uploading on the Portal. Out of these, 3,06,773 properties have been validated and approved by the designated Approvers while 38,755 properties have been rejected during the verification process. The State-wise progress report of uploading of waqf properties is placed at **Annexure-I**.

The process of uploading, verification and validation of waqf property data on the UMEED Central Portal-2025 is ongoing process. Several State/UT Waqf Boards have sought extensions of time from the competent authority/Tribunal for completion of the data entry and verification process.

In addition, certain entries reflecting errors or unusually large land areas have been flagged and the concerned State/UT Waqf Boards have been advised to undertake a detailed re-verification of the records and ensure that the area details recorded on the Portal

are duly cross-checked with the corresponding land revenue records maintained by the competent authorities. This step is intended to ensure that only accurate and duly authenticated information is retained on the UMEED Central Portal-2025 before the process of final validation is completed.

Therefore, the final number of waqf properties and other related information such as litigation, encroachments, categories, estimated values etc. is ascertainable only after the entire process of uploading, verification and validation on the Portal is completed. At this stage, the figures available on the Portal are provisional and subject to change. Hence on the basis of information available on the UMEED Central Portal- 2025, as on date, 1,055 litigation-related waqf properties, including encroached properties, have been initiated under the Litigation Module of the UMEED Central Portal–2025 and State-wise category-wise details of such properties are placed at **Annexure–II**.

(e): As per the provisions of Section 32 of the UMEED Act, 1995, the general superintendence of all waqf properties in a State vest with the State/UT Waqf Boards (SWBs) established or the States. The Waqf Boards are empowered to manage these waqf properties and act as custodians of waqf assets and are responsible for their management, protection, and proper utilization. The details regarding demolition of waqf properties by State Government are not maintained by Central Government.

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## ANNEXURE-I

## ANNEXURE REFERRED IN REPLY TO PART (A) TO (D) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 2671 FOR 16.03.2026 ON "IMMOVABLE WAQF PROPERTIES IN THE COUNTRY" RAISED BY PROF. MANOJ KUMAR JHA.

## Waqf Progress Report

Sr.No.	State Waqf Board	No of Waqf Property Initiated for entry by Maker(A)	No of Waqf Property Submitted By Maker (Pending with Checker) (B)	No of Waqf Property Submitted By Checker (Pending with Approver) (C)	No of Waqf Property Approved by Approver (D)	Total No of Waqf Property Initiated/ Completed Till Date (A+B+C+D+E)	Total No of Waqf Property Rejected By Checker / Approver(Pending with Maker)(E)
1	Andaman And Nicobar Islands	58	0	1	147	213	7
2	Andhra Pradesh	255	718	159	11245	12494	117
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	67	428	0	171	684	18
5	Bihar Shia	463	33	5	4778	5349	70
6	Bihar Sunni	1342	2334	30	6632	11155	817
7	Chandigarh	1	0	0	22	2	0
8	Chhattisgarh	147	119	17	1590	1982	109
9	Delhi	269	2846	0	64	3183	4
10	Goa	0	0	0	0	0	0
11	Gujarat	2952	309	282	22526	27417	1348
12	Haryana	409	0	0	12920	13449	120
13	Himachal Pradesh	58	16	0	837	915	4
14	Jammu And Kashmir	222	6	22	25437	25740	53
15	Jharkhand	221	724	0	107	1052	0
16	Karnataka	4307	76	55	52609	58218	1171

17	Kerala	5601	34428	10502	755	55097	3811
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	131	36	0	298	478	13
20	Madhya Pradesh	1873	5964	1000	18182	28228	1209
21	Maharashtra	4348	30234	7441	17381	63070	3666
22	Manipur	16	0	0	375	393	2
23	Meghalaya	0	0	0	13	1	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	489	26	2374	3103	6124	132
27	Puducherry	24	62	4	507	624	27
28	Punjab	730	8	1	25228	26190	223
29	Rajasthan	2671	2507	224	11614	27455	10439
30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	2593	2227	1555	5212	12340	753
32	Telangana	3815	4730	1576	47463	63373	5789
33	The Dadra And NagarHaveli And Daman And Diu	1	1	0	0	2	0

34	Tripura	23	0	0	2712	2780	45
35	Uttarakhand	288	58	41	1537	2554	630
36	Uttar Pradesh Shia	871	1731	2164	1367	7610	1477
37	Uttar Pradesh Sunni	11814	65403	3404	14537	98669	3511
38	West Bengal	4076	50844	7419	17404	82933	3190
	<b>Total</b>	<b>50135</b>	<b>205868</b>	<b>38276</b>	<b>306773</b>	<b>639807</b>	<b>38755</b>

## ANNEXURE - II

## ANNEXURE REFERRED IN REPLY TO PART (A) TO (D) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 2671 FOR 16.03.2026 ON "IMMOVABLE WAQF PROPERTIES IN THE COUNTRY" RAISED BY PROF. MANOJ KUMAR JHA.

## STATE-WISE AND CATEGORY-WISE BREAKUP OF WAQF PROPERTIES ON UCP-2025 (AS ON 11.03.2026)

STATE_NAME	PROPERTY_UNDER_MOSQUE	PROPERTY_UNDER_GRAVEYARD	PROPERTY_UNDER_AGRICULTURE_LAND	PROPERTY_UNDER_SHOP	PROPERTY_UNDER_OTHERS	TOTAL
Andaman And Nicobar Islands	134	5	0	0	8	147
Andhra Pradesh	5157	353	404	5	5325	11244
Assam	49	11	67	18	26	171
Bihar Shia	214	784	1605	2	2173	4778
Bihar Sunni	1932	1346	806	40	2508	6632
Chandigarh	3	12	0	5	2	22
Chhattisgarh	934	149	10	7	490	1590
Delhi	29	24	0	1	10	64
Gujarat	11931	1248	1013	658	7676	22526
Haryana	5162	4921	41	14	2782	12920
Himachal Pradesh	188	554	1	2	92	837
Jammu And Kashmir	5026	12624	1111	375	6301	25437
Jharkhand	66	14	3	0	24	107
Karnataka	22321	5591	3741	492	20464	52609
Kerala	571	1	14	0	169	755
Lakshadweep	254	0	0	0	44	298
Madhya Pradesh	4649	6407	75	350	6701	18182
Maharashtra	8699	1801	178	7	6696	17381
Manipur	193	29	0	0	153	375
Meghalaya	1	0	0	1	11	13
Odisha	1327	85	29	6	1656	3103

Puducherry	50	13	201	64	179	507
Punjab	8648	10671	9	3	5897	25228
Rajasthan	4067	3462	98	234	3749	11610
Tamil Nadu	3254	268	201	70	1419	5212
Telangana	8252	9867	350	98	28889	47456
Tripura	980	1053	235	2	442	2712
Uttarakhand	660	429	38	30	380	1537
Uttar Pradesh Shia	296	301	81	10	679	1367
Uttar Pradesh Sunni	6989	4268	229	183	2862	14531
West Bengal	1497	197	10933	2	4775	17404
<b>TOTAL</b>	<b>103533</b>	<b>66488</b>	<b>21473</b>	<b>2679</b>	<b>112582</b>	<b>306755</b>